IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 204
(IB)-1031(ND)2018
CA-980/2019 IA/2976/2020 IA/5112/2020

IN THE MATTER OF:
M/s. Sonu Trading Company ... **Applicant/Petitioner**

Versus

M/s. Noslar International Ltd. ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 25.01.2023

CORAM:
SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant	:	Adv. Rakesh Kumar, Adv. Preeti Kashyap, Adv. Ankit Sharma, Adv. Rishabh Arora in IA-2976/2020
For the Respondent	:	Adv. Aditya Dev Triguna, Adv. Sunil Singh Parihar for Respondent No. 4 & 9 in IA. 980/2019, Adv. Rakesh Kumar & Adv. Ankit Sharma in IA. 2976/2020, Adv. Shivankar
For the Liquidator	:	Mr. Sajeve Bhushan Deora

ORDER

IA-2976/2020: As prayed by the Liquidator, who is present in person, further two weeks' time granted for filing the rejoinder to the reply affidavit filed by the Respondent in IA-2976/2020. List on 22.02.2023.

IA-5112/2020: Ld. Counsel for the Liquidator, who is present in person, submitted that the Respondents are in talk with him regarding the prayer made in the IA and prayed for a short adjournment. List on 22.02.2023.

CA-980/2019: Ld. proxy counsel for the Respondent submitted that the arguing counsel is on his legs before the Hon'ble Mr. Justice A.K. Patnaik in some arbitral proceedings and prays for a short adjournment. Allowed. It is made clear that in the event of non- representation of the Respondent No. 4 and 9 on the next date of hearing, the matter will be proceeded ex-parte. List on 22.02.2023.

(L. N. GUPTA)
MEMBER (T)

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)